Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.2648/2015

Friday, this the 13th day of July, 2018

Hon'ble Mr. K.N. Shrivastava, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Sh. Ramu Meena (Aged about 58 years) Working as Gangman, Group C Bijwasan under SSA/P-Way/DEE R/o B-26, New Palam Vihar Phase 3, Near Gurudwara Gurgaon (Haryana)

..Applicant

(Mr. Lalta Prasad, Advocate)

Versus

- Union of India through General Manager Northern Railway Baroda House, New Delhi
- 2. Divisional Railway Manager Delhi Division State Entry Road Paharganj, New Delhi
- 3. Sr. Divisional Personnel Officer Delhi Division (NR) O/o DRM Delhi Division State Entry Road, New Delhi

..Respondents

(Mr. Satpal Singh, Advocate)

ORDER (ORAL)

Mr. K.N. Shrivastava:

The applicant is seeking the benefit of Scheme of Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGES) of respondent-Department. It is stated by Mr. Satpal Singh, learned counsel for respondent that this Scheme has

Singh-III & others v. Union of India & another (O.A. No.1647/2015 with connected matters) decided on 18.08.2017 relying on the judgment of Hon'ble High Court of Judicature at Hyderabad for the States of Telangana & Andhra Pradesh, which has been upheld by the Hon'ble Supreme Court by its order dated 17.04.2017 in S.L.P. No.11566/2017 (Telangana Boggu Gani Karmika Sangam v. K. Satish Kumar & others). He, thus, argues that in light of the *ibid* order of the Tribunal, this O.A. deserves to be dismissed.

2. We have perused the order dated 18.08.2017 of the Tribunal. We are fully satisfied that this order is squarely applicable to the present case. Accordingly, we dismiss this O.A. No costs.

(S.N. Terdal) Member (J) (K.N. Shrivastava) Member (A)

<u>July 13, 2018</u> /sunil/